

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO THIRTEENTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Ninth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Ninth Lok Sabha)

SECOND REPORT

(Presented on 18-4-1990)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Second Report.

2. The Committee met on 16 April, 1990 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1990 (*Amendment of article 51*) by Shri Yamuna Prasad Shastri.

(2) The Constitution (Amendment) Bill, 1990 (*Amendment of article 171*) by Shri Y.S. Raja Sekhar Reddy.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 20 April, 1990.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1990 (*Amendment of article 51*) by Shri Yamuna Prasad Shastri.

The Bill seeks to amend article 51 of the Constitution with a view to provide that the State shall endeavour to collaborate with other nations for the early formation of a World Constituent Assembly to draft the Constitution for a World Federal Government.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1990 (*Amendment of article 171*) by Shri Y.S. Raja Sekhar Reddy.

The Bill seeks to amend article 171 of the Constitution with a view to allowing teachers in primary and middle level educational institutions also to vote in the elections for electing representatives to the Legislative Councils of the States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:

- (1) Resolution by Shri Yuvraj—regarding maintenance of railway bridges. 2 hours
- (2) Resolution by Shrimati Basava Rajeswari regarding shelter to all citizens. 2 hours
- (3) Resolution by Km. Umabharti—regarding railway line between Lalitpur and Singrauli. 2 hours

Recommendations

5. The Committee recommend that—

- (i) Sarvashri Yamuna Prasad Shastri and Y.S. Raja Sekhar Reddy be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
 April 16, 1990
 Chaitra 26, 1912 (Saka)

SHIVRAJ V. PATIL,
Chairman,
Committee on Private Members'
Bills and Resolutions.